

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

230. IA/3357/2023 IVN.P /22/2024 In C.P. (IB)/682(MB)2021

IN THE MATTER OF

Indian Bank through Mr. Ajit Kumar

... Petitioner

Vs

Mr. Purshottam C. Mandhana

...Respondent

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 11.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent: Adv. Shivam Bhagwati (VC)

ORDER

IA 3357/2023:- The prayer in the present IA is for taking on record the Report of the RP. The same is taken on record. IA is allowed.

IVN.P 22/2024:- The learned counsel for the Respondent prays for time to file the response to the Report of the RP. Adjourned to **05.09.2024**

SD/-
MADHU SINHA
Member(Technical)
/Anmol/

SD/-
REETA KOHLI
Member(Judicial)